

drawn towards the news item captioned "Jyadatar Log Delhi Police Per Viswas Nahi Karte" appearing in *Dainik Jagaran* dated July 5, 1996;

(b) if so, the reaction of the Government thereto;

(c) whether the news is based on a survey;

(d) if so, the name of the agency which conducted said survey;

(e) whether an inquiry would be conducted to find out their standard of living and expenditure in relation to their income; and

(f) the steps taken/proposed to be taken by the Government by which the people may repose their faith in the Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (f). Yes, Sir. The news item in question is based on a survey conducted by the Noida based centre for Image Management Studies. The Delhi Police is, however, conscious of the need to maintain high standard of probity among its rank and file. Action is taken against delinquent police personnel as and when warranted. An independent authority viz. the Police Complaints Authority is also being constituted for dealing with public complaints against Police.

[English]

Chairman/Managing Directors in PSUs

3233. SHRI K.V. SURENDRA NATH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether in the Public Sector Undertakings under the Ministry particularly the State Farming Corporation of India, National Seeds Corporation has separate posts for Chairman and Managing Director; and

(b) if so, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). Yes, Sir. This has been done to keep liaison with the State Governments/Agricultural Universities and to represent the interest of the farming community on the Board of Directors.

Clearance to Thermal Power Project

3234. DR. M. JAGANNATH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether environmental clearance has been given to 1040 Megawatt thermal project proposal submitted by the Hinduja National Power Company for being set up at Visakhapatnam for which clearance had already been given by the Central Electricity Authority;

(b) if so, when; and

(c) if not, the time by which the clearance is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). No, Sir.

(c) The project is being processed for final decision.

Over Charging of Drug Prices

3235. DR. BALIRAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether incidents of over charging of approved prices of Revital, Gramoneg, Gramogyl, Actifed and Actlex range of formulations under DPCO, 1987 and DPCO, 1995 and the retail prices of these products being charged from the consumers by these products have been notified;

(b) if so, the details thereof and the action taken against the defaulters;

(c) whether there is any proposal to recover the amount overcharged by the producers;

(d) if so, whether computation has been made in such cases; and

(e) the steps proposed to be taken to ensure implementation of the correct prices?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) All these drugs manufactured by organized sector of the pharmaceutical industry are under price control. However, some of these drugs are also manufactured by small-scale units which are exempt from the purview of the price control under the existing policy. However, instances of over-charging has not been noticed so far by the Government in respect of these drugs.

(b) to (d). Does not arise.

(e) Whenever any instance of over-changing comes to the notice of Government, the same is taken up with the manufacturers and if necessary, the State Drugs Controllers are also requested to take up such cases for suitable penal action as provided for in the various acts.

Price Exemption of Doxycycline

3236. DR. BALIRAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is any proposal to investigate the issue price exemption of Doxycycline on Research and Development basis;

(b) if so, the details thereof;

(c) the leader prices fixed from time to time and prices changed by the formulators;

(d) the steps to fix responsibility for the lapses; and

(e) the guidelines for granting of exemption from the price control?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) Yes, Sir.

(b) and (e). As per powers conferred by Paragraph 25 of DPCO, 1987/paragraph 23 of DPCO 1995.

M/s. Ranbaxy had been granted exemption from price fixation for Doxycycline on the basis of indigenous R & D efforts undertaken by the Company. The Expert Group of Technology relooked at the exemption and its recommendations are under examination.

(c) and (d). To the extent information is available with the Government, details regarding price fixation and those charged is attached as Statement.

STATEMENT

Doxycycline

Name of the Formulation	Strength	Pack Size	Price (Rs.)	Order No.	Date
1. Doxycycline Caps.	100 mg base/ Cap.	4's Strip/vial	7.08	291 (E)	5.4.94
			7.20	367 (E)	7.5.94
			3.98	895 (E)	19.12.94
2. Doxycycline Caps.	-do-	3's -do-	5.66	367 (E)	10.5.94
			3.14	895 (E)	19.12.94
3. Doxycycline Caps.	-do-	10's Strip/Bottle	17.08	367 (E)	10.5.94
			9.60	895 (E)	19.12.94
4. Doxycycline Caps.	-do-	2's Vial/Strip	2.26	895 (E)	19.12.94
5. Doxycycline Caps.	-do-	6's Strip	5.88	895 (E)	19.12.94
6. Doxycycline Hol Caps.	100 mg Caps	2's Al Strip	2.74	878 (E)	6.11.95
7. Doxycycline Monohydrate Tab.	Doxycycline Monohydrate Eg. to Doxy cycline Base 100 mg.	6's strip	5.80	268 (E)	29.3.96
8. -do-	-do- base 200 mg.	10's strip	18.38	268 (E)	29.3.96

Price charged (source Drug today - July - September, 1996)

Name of the company	Brand name	Strength	Price charged
1. Lyka	Lydox	100mg Caps X 4's	Rs. 7.40
2. Nulife	Nudoxy	100mg Caps X 3's	Rs. 9.80
3. IDPL	Vivocycline	100mg Caps X 4's	Rs. 7.45

Railway Overbridge in Kerala

3237. SHRI V.M. SUDHEERAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware of the delay in the construction of Ambalapritha Railway overbridge in Kerala, and

(b) if so, the steps taken so far to complete the construction work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Due to contractual problems there has been some delay. Over 70% work has been completed. Contract for balance work is under process.

House Site Licence

3238. DR. ARVIND SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the House Site Licence as prescribed in Form 'C' under A & N Islands Land Tenure Regulation, 1926 was prescribed in English only and as per Chief Commissioner's order it could only be granted and issued over the signature of the Deputy Commissioner;

(b) whether lately some cases where licences printed in English on one side and in Urdu on the other and signed by some unknown person for Deputy Commissioner had come to light; and